

**(viii) Need to take necessary steps to cope with the situation caused by "Kar Seva" in Ayodhya and Faizabad**

SHRI MITRA SEN YADAV (Faizabad): Mr. Deputy Speaker, Sir, I would like to draw the attention to the prevailing diffused situation of Faizabad Lok Sabha Constituency. The so called Kar Seva movement being launched under the auspices of B.J.P. and Vishwa Hindu Parishad has totally disrupted the life of people specially in Faizabad city and Ayodhya and generally in the entire area for the last two months.

National Highway No. 28 remains totally closed from 10 a.m. to 4 p.m. until the Kar Sevaks end their Satyagraha. With the result thousands of trucks carrying food items and other material from Punjab, Haryana, Delhi, Uttar Pradesh to Eastern and North Eastern States (like Bihar, West Bengal, Assam and Manipur) are detained by Police at a distance of 50 kms. on both sides from Ayodhya and Faizabad, obstructing the movement of vehicles on a large scale. With the result the prices of essential items are soaring up. So much so, the non-movement of diesel and fertilizers badly affected the Rabi crop.

All the business, industry and commerce in Ayodhya and Faizabad are at a standstill because of Kar Seva Movement.

The entire Government set up and economy have been badly affected. I requested that the Government should pay its attention to the problem and provide security to the people and the effective steps should be taken to maintain the tensionless atmosphere.

**(ix) Need to set up a bench of Madhya Pradesh High Court in Rewa, Madhya Pradesh**

SHRI YAMUNA PRASAD SHASTRI (Rewa): Honourable Mr. Deputy Speaker, Sir, prior to 1948, Rewa city was the capital of erstwhile princely State of Rewa and also continued to be the capital of Vindhya

Pradesh after its formation. There was a high court till the middle of 1950. During the month of November 1956, Vindhya Pradesh was merged in new Madhya Pradesh. The then Government gave an assurance that all the pre-merger facilities available to the people of the provinces merged in Madhya Pradesh would be continued. So the High Court at Rewa should have been allowed to continue in accordance with this assurance but the same facility was discontinued. Due to the reason, the people of far flung areas of Rewa region such as Devsar and Singrauli of Sidhi district and Vainivari of Shahdole district are deprived of getting justice.

Hence, I request the present Government to set up a Division Bench of Jabalpur High Court in Rewa city of Madhya Pradesh.

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PROF. MAHADEO SHIWANKAR (Chimur): Mr. Deputy Speaker, I would like to know whether the session is coming to an end tomorrow. Prior to that, the previous Government had given an assurance that Legislative Development Board would be set up for the development of Vidarbha, Marathwada and Konkan, but nothing has so far been done in this regard. All these three regions are still backward. While the assurance had been given to these regions by the administration... (*Interruptions*) ... I would like to know whether the Government intends to set up Development Board for Vidarbha, Marathwada and Konkan and whether it is the policy of the Government and if it is so, the details thereof, because tomorrow is the last day of the Session.

16.53-1/2 hrs.

**BUSINESS OF THE HOUSE**

[*English*]

MR. DEPUTY-SPEAKER: Discussion under Rule 193 on the situation in Punjab is postponed to tomorrow. We will not discuss

it at 5 O'clock. We may take up other business.

16.54 hrs.

EXTENSION OF THE SITTING OF LOK  
SABHA

[English]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): In order to complete the essential items of Government business it may now be essential to have a sitting of the House on Friday, the 11th January, 1991. That being the extended sitting, there may not be the usual Question Hour or the Private Members' Business on that day.

[Translation]

SHRI YAMUNA PRASAD SHASTRI (Rewa): Mr. Deputy Speaker, Sir, if the House is to sit on Friday, there must be the Private Members' Business positively... (Interruptions) ... Something wrong is going on daily and the Private Members' rights are being transgressed. Hence, the Private Members' Business must be taken up that day; the remaining business may be taken up afterwards.

MR. DEPUTY SPEAKER; Shastriji, generally, Members do not come prepared so we do not take it up.

[English]

I think, the House agrees with the suggestion of the Parliamentary Affairs' Minister.,

SOME HON. MEMBERS: Yes.

16.55 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF RESERVE BANK OF INDIA (AMENDMENT) ORDINANCE, 1990;  
RESERVE BANK OF INDIA (AMENDMENT) BILL  
AND  
RESERVE BANK OF INDIA (AMENDMENT) BILL, AS PASSED BY RAJYA SABHA

[English]

MR. DEPUTY-SPEAKER: Now, we are taking up Items Nos. 20, 21 and 22 together.

The time allotted is two hours. Members shall have to be very brief in order to see that we are able to complete it today.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, I beg to move—

"That House disapproves of the Reserve Bank of India (Amendment) Ordinance 1990 (Ordinance No. 7 of 1990) promulgated by the President on 15th October, 1990."

Sir, the Reserve Bank of India (Amendment) Ordinance, 1990 which has been placed here and which is going to be replaced by an Act, was not required to be promulgated. My second submission is when this Ordinance would be converted into an Act, the situation in the country would be worse. It would enable the Government to sell the gold and to print the currency notes in an arbitrary manner which may cause price hike and inflation. So the Government should not increase the price of gold. This step would prove fatal for the Indian economy.

Mr. Deputy Speaker, Sir, this is the universal principle that the paper currency is released in proportion to gold deposit. But here the situation is reverse. The paper currency will exceed the stipulated proportion leading to excessive money supply which may invariably increase the prices. Yesterday also, we were discussing the price-rise. More money supply may lead to more inflation.

Mr. Deputy Speaker, Sir, through you, I would like to say to the hon. Finance Minister to consider all the aspects before taking any further step in this direction. The steps you are going to take today, had already been taken by the Governments of Brazil and Argentina and due to these steps their entire economy was totally disrupted. So, let this ordinance not be enacted into a law keeping in view the present price-hike in the country. The Government should not be empowered to raise the prices of gold and thereby to